

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-497/ND/2020**

IN THE MATTER OF:

M/s. Axis Integrated Systems Ltd.

...PETITIONER

Vs.

M/s. Aon Consulting Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Mr. Rohan Khanna, Advocate
along with Mr. Rahul Saigal,
petitioner in person**

**For the Respondent/ Corporate-debtor :Mr. Puneet Bajaj, Advocate along
with Mr. Nitin Kaul, CS**

ORDER

IB No. 3045 of 2020

Heard the submissions made by the counsel for both the parties. Three days time is granted to both the parties to come with a settlement agreement which is acceptable to both of them. Post the matter to 11.12.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Anjula)